

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1885
ANSWERED ON:21.07.2004
MOBILE PHONE PROVIDERS
Singh Shri Sitaram

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is aware that mobile service providers are exploiting consumers by way of giving attractive advertisement in the country;
- (b) if so, the details thereof;
- (c) whether there is any controlling authority to monitor the private mobile companies; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) & (b): No, Sir. However, regarding tariff plans a directive has been issued to all Telecom Service Providers to publish their tariffs in a format prescribed by TRAI to make available the tariff information to the customers in a transparent and appropriate manner including the financial implications in different usage patterns. The service providers are required to ensure that all tariff information including tariff changes are available on their web-site before they are launched in the market.

(c) & (d): Department of Telecommunications (DOT) grants licence to Telecom Service Providers as per the Government policy. DOT and Telecom Regulatory Authority of India (TRAI) monitor the obligations imposed on the licensees.